GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

UNSTARRED QUESTION NO : 44 (TO BE ANSWERED ON THE 1st December 2025)

PERMISSION FOR LARGER PASSENGER AIRCRAFT ON DOMESTIC ROUTES

44. SHRI P. WILSON

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether airlines operating from airports such as Chennai airport prefer to park aircraft in distant bays because parking charges closer to the terminal are higher, thereby forcing passengers, including senior citizens and children, to be transported by shuttle-bus from remote parking positions causing significant inconvenience, if so, the details of steps taken; and
- (b) the reason that despite of heavy passenger demand on several domestic sectors; including Chennai; Madurai, and Chennai; Tuticorin; Government has not permitted the routine operation of larger passenger aircraft such as Airbus models, carry substantially more passengers than the smaller ATR-type aircraft currently deployed on these routes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) & (b): The parking charges at Chennai Airport are calculated based on the type of aircraft and the duration of parking. The parking charges do not vary depending upon the location of the parking stand. There are no separate higher parking charges applicable for parking an Aircraft closer to the terminal.

With the repeal of Air Corporation Act in March 1994, the Indian domestic aviation has been deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate with the compliance Route Dispersal Guidelines(RDGs) issued by Government, slot allocation by the concerned airport operators and further approval by DGCA.

Deploying of specific aircraft model on any domestic route within the country is purely a commercial decision of the airlines, keeping in view the economic/operational viability of the route and other associated factors. ****